

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/00521/2020

HYDERABAD, this the 14th day of December, 2020.

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



B.Raja Naik S/o Hanime Naik, Group-C,
Aged about 46 years, Occ : GDS/MD/MC,ABPM,
Nallaguttapalle BO, a/w Neelakantaraopet S.O.,
Ramapuram Mandalam, Cuddapah Division,
Cuddapah – 516 001.

...Applicant

(By Advocate : Mrs. Rachna Kumari)

Vs.

1. The Union of India, rep by
The Director-General, Posts,
Department of Posts, Sansad Marg,
New Delhi.
2. The Chief Postmaster General,
A.P.Circle, Vijayawada-1.
3. The Postmaster General,
Kurnool Region, Kurnool.
4. The Superintendent of Post Offices,
Cuddapah Division,Cuddapah.
5. The Superintendent of Post Offices,
Tirupati Division, Tirupati.Respondents

(By Advocate : Mrs. K. Rajitha, Sr.CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:



2. The Original Application is filed seeking transfer to RMS TP Division (Tirupati).
3. Brief facts are that the applicant, working as ED/MC, was posed to Nallaguttpalli Branch Office on being identified as a surplus ED employee. Applicant made several representations, but of no avail and hence, the Original Application.
4. The contention of the applicant is that there are 50 GDSMM posts vacant in RMS TP Division and hence, his request could be considered.
5. Heard both the counsel and perused the pleadings on record.
6. It is evident from the records on file that there are 50 GDSMM vacancies in RMS TP Division, of which 33 posts were notified for filling up vide notification dated 15.10.2019. However, due to a direction from the Tribunal on 08.01.2020, they could not be filled up. In respect of the balance vacancies, OA No.874/2015 was filed. Respondents have, therefore, not conceded to the request of the applicant for transfer. Learned applicant's counsel submits that there is no order from the Tribunal in OA No.874/2015 to fill up the balance vacancies. Learned Respondents counsel concurred with the same.

7. In view of the above, we direct the Respondents to examine and consider the request of the applicant for transfer as per extant Rules and in accordance with law, within a period of eight weeks from the date of receipt of copy of the order.



With the above direction, the OA is disposed of, with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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